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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 201/91 in
O.A. NO. 1287/89

DECIDED ON : 16.8.1993

T. D. Sharma ... Petitioner

vs.

Union of India & Ors. ... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C.(J)

THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

None present for the Petitioner

O R D E R (ORAL)

Hon'ble Mr. Justice S. K. Dhaon —

By means of this review application, the judgment dated 1.8.1991 in O.A. 1287/89 given by a Bench of this Tribunal consisting of Hon'ble Mr. Justice U. C. Srivastava, V.C.(J) and Hon'ble Mr. I. P. Gupta, Member (A) (as they then were), is sought to be reviewed. The list has been revised. No one appears on behalf of the petitioner. However, in the interest of justice, we have gone through the contents of the review application very carefully.

2. The controversy before the Tribunal was regarding the petitioner's claim for promotion. This Tribunal took note of the fact that the matter was put before the departmental promotion committee and that committee did not find the petitioner fit.

3. We do not find any error much less errors apparent on the face of record. Our jurisdiction to review a judgment is confined to Order XLVII Rule 1 of the Code of Civil Procedure. This application is rejected summarily.

(B. N. Dhoundiyal)
Member (A)

(S. K. Dhaon)
Vice Chairman (J)